

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/MP/2024
along with IA No. 22/2025

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : GVK Gautami Power Limited

Respondent : APCPDCL and 4 others

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M.G. Ramachandran, Sr. Advocate, GVKGPL
Shri Puneet Yadav, Advocate, GVKGPL
Shri Sourabh Gupta, Advocate, GVKGPL
Shri Akshansh Gupta, Advocate, GVKGPL
Shri L.P. Tiwari, GVKGPL
Ms. Harsha V Rao, Advocate, AP and Telangana Discoms

Record of Proceedings

During the hearing, the learned Senior Counsel for the Petitioner submitted that the Petitioner has filed an Interlocutory Application (IA) seeking amendment of the Petition for incorporation of an additional claim towards capacity charges/fixed charges and other consequential claims arising on account of continued non-payment under the PPA and prayed that the said application may be admitted.

2. Learned counsel appearing for the Respondents, AP and Telangana Discoms, sought time to file a reply to the said application.

3. The Commission, after hearing the parties, directed as under:

(a) Issue notice to the Respondents on the IA.

(b) The Respondents are permitted to file their replies to the IA on or before **15.6.2026**, after serving a copy to the Petitioner, who may file their rejoinder, if any, by **13.7.2026**.



4. The IA and Petition shall be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

